

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA No.903/2015**

New Delhi this the 20<sup>th</sup> day of November, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Naveen Mann, age 28 years,  
Batch Number-3108,  
Token Number-83677,  
S/o Late Sh. Raj Pal,  
R/o House No.118 Near S.B.I,  
Village Khera Khurd, Delhi-82.

...Applicant

(By advocate: Mr. R.K. Sharma)

**VERSUS**

1. Government of N.C.T. of Delhi  
Through its Chief Secretary,  
I.P. Estate, New Delhi.
2. Through its Chairman,  
Delhi Transport Corporation,  
I.P. Estate, New Delhi.
3. The Depot Manager,  
Millennium Depot-III,  
New Delhi-110003. ...Respondents

(By advocate: Mr. Ajesh Luthra with Mr. Jatin)

**ORDER (ORAL)**

**By Hon'ble Mr. V. Ajay Kumar, Member (J)**

When the matter is taken up for hearing, Shri R.K. Sharma, learned counsel for the applicant, submits that he has no instruction from the applicant. Accordingly, he wants to withdraw his Vakalatnama. He is permitted to do so.

2. The OA is dismissed in default and non-prosecution. No costs.

**(ARADHANA JOHRI)  
MEMBER (A)**

**(V. AJAY KUMAR)  
MEMBER (J)**

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